

ITEM NO.1 COURT NO.4 SECTION XV
 (Part-heard) S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30570/2010

(From the judgement & order dated 10/02/2010 in DBCSA No.22/2010
 in SBCWP No.8194/2008 of the HIGH COURT OF RAJASTHAN AT JODHPUR)

STATE OF RAJASTHAN & ORS. Petitioner(s)

VERSUS

SHANKAR LAL PARMAR Respondent(s)

(With office report)

WITH

SLP(C) NO. 9847 of 2011
 (With office report)

SLP(C) NO. 17093 of 2011
 (With office report)

SLP(C) NO. 14480 of 2011
 (With prayer for interim relief and office report)

SLP(C) NO. 14789 of 2011
 (With prayer for interim relief and office report)

SLP(C) NO. 14951 of 2011
 (With prayer for interim relief and office report)

SLP(C) NO. 20326 of 2011
 (With prayer for interim relief and office report)

SLP(C) NO. 23246 of 2011
 (With office report)

SLP(C) NO. 22755-22756 of 2011
 (With application for permission to place addl. documents on
 record and prayer for interim relief)

Date:15/09/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
 HON'BLE MR. JUSTICE DEEPAK VERMA

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For Petitioner(s) Dr. Manish Singhvi,AAG
 Mr. Irshad Ahmad,Adv.

Mr. Ranji Thomas,Adv.
 Mr. V.N. Raghupathy,Adv.

For Respondent(s) Mr. Rishabh Sancheti,Adv.
 Mr. T. Mahipal,Adv.

Dr. Monika Gusain,Adv.
 Mr. Hariom Yaduvanshi,Adv.

Mr. H.D. Thanvi,Adv.

Mr. Rishi Motolia, Adv.
Mr. Sarad Kumar Singhania, Adv.

Mr. Puneet Jain, Adv.
For Mr. Pratibha Jain, Adv.

UPON hearing counsel the Court made the following
O R D E R

S.L.P.(C) No.23246/2011:

The petitioner filed the appeal before the High Court with a delay of 506 days. In this Court also, the special leave petition was filed with a delay of 172 days.

We have heard the leaned counsel for the parties. On a consideration of the totality of the facts and circumstances of the case, in our considered view no interference is called for. The special leave petition is dismissed.

After hearing learned counsel for the parties quite at length, the Court reserved its judgment in all the remaining SLPs.

(A.S. BISHT)
COURT MASTER

(SHASHI BALA VIJ)
ASSISTANT REGISTRAR